

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 7519/2019

[Arising out of impugned final judgment and order dated 17-01-2019 in CRLAP No. 454/1988 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

NARENDRA SINGH & ORS.

RESPONDENT(S)

(IA No. 16844/2020 - EXEMPTION FROM FILING O.T. and IA No. 16843/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vishwa Pal Singh, AOR
Mr. Divyesh Pratap Singh, Adv.
Mr. Prateek Rai, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Ombir Sangwan, Adv.
Mr. Suraj Pal Singh Mina, Adv.

For Respondent(s) M/S. Manoj Swarup And Co., AOR
Mr. Anubhav Kumar, Adv.
Mr. Abhishek Swarup, Adv.
Ms. Gauri Swarup Bansal, Adv.
Mr. Chetan Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.
3. The Registry is directed to summon the records of the Courts below. Upon receipt of the records, the soft copies of the same may be supplied to the counsel for the parties.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)